

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 13153 of 2018

[Arising out of Order-in-Original/Appeal No OIA-KCH-EXCUS-000-APP-130-131-2018-19 dated 14.09.2018 passed by Commissioner (Appeals) Kutchch, Gandhidham]

Man Industries India Limited

.... Appellant

485/2, 503/1 & 492, anjar Mundra Highway, Village-
Khedoi, Anjar, KUTCH, GUJARAT

VERSUS

Commissioner of CE & ST, Kutch (Gandhidham) Respondent

Central Excise & Service Tax Commissionerate,
Central Excise Bhavan Plot No. 82, Sector 8,
Gandhidham(Kutch)

APPEARANCE :

Shri Ankur Upadhyay, advocate for the Appellant
Shri Vinod Lukose, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)

DATE OF HEARING : 14.02.2020

DATE OF DECISION : 05.06.2020

Appeal disposed of. For order see order of date in Excise Appeal No.
13143 of 2018.

KL

**(Raju)
Member (Technical)**